

## **CENTRAL POWER ENGINEERING (GROUP 'A') SERVICE RULES, 1990**

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## **CENTRAL POWER ENGINEERING (GROUP 'A') SERVICE RULES, 1990**

<sup>1</sup> Published in the Gazette of India. Extraordinary, Pt. II, Sec. 3 (i), dated 20th August. 1990 (w. e. f. 20th August, 1990). In exercise of the powers conferred by the proviso to Art.309 of the Constitution and in supersession of the Central Power Engineering (Group A) Service Rules, 1965 and the Central Electricity Authority (Group A and Group B posts) Recruitment Rules, 1978, in so far as

they relate to the posts of Systems Engineer, Deputy Systems Engineer, Assistant Systems Engineer, Deputy Director (Editor), Indian Interpreter and Chief Engineer, Thermal Construction, Monitoring Chief Engineer, Hydel Construction Monitoring Chief Engineer, Systems Construction Monitoring, except as respects things done or omitted to be done, the President hereby makes the following rules, namely :-

### **1. Short title and commencement :-**

(1) These rules may be called the Central Power Engineering (Group A) Service Rules, 1990.

(2) They shall come into force on the date of their publication in the official Gazette.

### **2. Definitions :-**

In these rules, unless the context therewith requires,-

(a) "Authority" means the Central Electricity Authority and includes all its subordinate offices;

(b) "Commission" means the Union Public Service Commission;

(c) "Controlling Authority" means the Government of India in the Ministry of Energy (Department of Power);

(d) "Departmental Promotion Committee" means a Committee constituted to consider promotion and confirmation in any grade:

(e) "duty post" means any post included in Sch. I;

(f) "examination" means the combined competitive examination conducted by the Commission for recruitment to various duty posts as may be specified by the Commission from time to time;

(g) "Government" means the Government of India;

(h) "grade" means a grade of the Service;

(i) "regular service" in relation to any grade, means the period or periods of service in that grade rendered after selection according to the specified procedure for long term appointments to that grade and includes any period or periods-

(i) taken into account for purposes of seniority in case of those appointed at the initial constitution of the Service;

(ii) during which an officer would have held a post in that grade but

for being on leave or otherwise not being available for holding such posts:

(j) "Schedule" means a Schedule appended to these rules:

(k) "Scheduled Castes" and "Scheduled Tribes" shall have the same meanings as assigned to them respectively in Cl's (24) and (25) of Art. 366 of the Constitution;

(l) "Service" means the Central Power Engineering (Group A) Service constituted under rule 3;

### **3. "Constitution of the Central Power Engineering (Group A) Service :-**

(1) On and from the commencement of these rules, there shall be constituted a Service known as the Central Power Engineering (Group A) Service consisting of persons appointed to the Service under rule 6, 7 and 8.

(2) All the duty posts included in the Service shall be classified as Group 'A' posts.

### **4. Grades, strength and its review :-**

(1) The duty posts included in the various grades, their numbers and scales of pay on the date of commencement of these rules shall be as specified in Sch. I.

(2) Notwithstanding anything contained in sub-rule the Government may:-

(a) from time to time make temporary additions or alterations to the strength of the duty posts in various grades;

(b) in consultation with the Commission, include in the Service any duty post other than those included in Sch. I or exclude from the Service a duty post included in the said Schedule;

(c) in consultation with the Commission, appoint an officer in a duty post included in the Service under Cl's (b) to the appropriate grade in a temporary capacity or in a substantive capacity, and fix his seniority in the grade after taking into account continuous regular service in the analogous grade.

### **5. Members of the Service :-**

(1) The following persons shall be the members of the Service:

- (a) persons appointed to duty posts under rule 6;
- (b) persons appointed to duty posts under rule 7; and
- (c) persons appointed to duty posts under rule 8:

(2) A person appointed under Cl. (a) of sub-rule (1) shall, on such appointment, be deemed to be the member of the Service in the appropriate grade applicable to him in Sch. I.

(3) A person appointed under Cl. (b) or Cl. (c) of sub-rule (1). shall be the member of the Service in the appropriate grade applicable to him in Sch. I, from the date of such appointment.

## **6. Initial Constitution of Service :-**

(1) All existing officers holding (Group A) duty posts on regular basis, in the Central Power Engineering (Group A) Service on the date of commencement of these rules, shall be member of the Service in the respective grades.

(2) The regular continuous service of officers referred to in sub-rule (1) before the commencement of these rules shall count for the purpose of probation, qualifying service for promotion, confirmation and pension in the Service.

(3) To the extent the Controlling Authority is not able to fill the authorised regular strength of various grades in accordance with the provisions of this rule, the same shall be filled in accordance with the provisions of rule 7 and 8.

## **7. Future maintenance of the Service :-**

(1) The vacant duty posts in any of the grades referred to in Schedule I, after the initial constitution under Rule 6, shall be filled in the manner hereinafter provided in this rule.

(2) Fifty per cent of the vacancies in the grade of Assistant Director (Engineering) (Grade 1) or Assistant Executive Engineer or Junior Data Analyst or Assistant System Engineering of the Service, shall be filled by direct recruitment on the results of the competitive examination conducted by the Commission on the basis of the educational qualifications and age limits specified in Sch. II or under any Scheme of examination that may be notified by the Government in consultation with the Commission from time to time: Provided that the Government may in special circumstances to be recorded in writing and with the prior concurrence of the

Commission, order that any of vacancies in the said percentage may be filled by the method specified under the proviso to sub-rule (4) read with rule 8.

(3) Fifty per cent of the vacancies in the grade of Assistant Director (Engineering) (Grade 1) or Assistant Executive Engineer or Junior Data Analyst or Assistant System Engineers shall be filled by promotion in the manner specified in Sch. III.

(4) The method of recruitment, the field of selection and the minimum qualifying service for appointment to duty posts included in the Services shall be as specified in Sch. III: Provided that recruitment to duty posts included in the Service may also be made by occasional induction of other qualified persons appointed by the Government in consultation with the Commission in accordance with the provisions of rule 8.

(5) The selection of officers for promotion shall be made by selection on the basis of merit with due regard to seniority, except in the case of promotion to the duty posts in the grade of Deputy Director Executive Engineer/Assistant Secretary (Regional Electricity Board Secretary, North Eastern Regional Electricity Board/ Part Analyst/Senior Data Analyst/Deputy Director (Editor/Deputy System Engineer of the Service, which shall be in the order of seniority subject to rejection of the unfit, on the recommendations of the Departmental Promotion committee constituted in accordance with Part A of Schedule IV and in consultation with the Commission, where necessary: Provided that appointment to duty posts of Director (Engineering) (Selection Grade)/ Superintending Engineer (Selection Grade)/System Engineer (Selection Grade) shall be made according to seniority based on suitability taking into account the factors such as overall performance, experience and any other related matter, on the recommendations of the Selection Committee constituted in accordance with Part B of Sch. IV.

(6) To the extent provided in Note 1 below Sch. III and subject to Notes 3,7,8,9, 10 and 11 there under, recruitment to the Service shall also be made by appointment of officers by transfer on deputation (including short-term contract)/ transfer, in accordance with the entries under column 5 of Sch. III.

## **8. Recruitment by advertisement :-**

(1)

(a) Where the Government in consultation with the Commission decides that any vacancy in any duty post in the Service, requiring certain special qualifications and experience is required to be filled, such vacancy shall be filled by advertisement and selection through the Commission.

(b) Any vacancy in any duty post of the Service remaining unfilled due to failure of the normal channels of recruitment provided in these rules, if the Government so decides in consultation with the Commission, shall also be filled by advertisement and selection through the Commission.

(2) The age-limit, qualifications and experience for candidates for appointment to various duty posts included in the Service under this rule shall be as specified in Sch. V.

### **9. Seniority :-**

(1) The relative seniority of members of the Service appointed to a grade at the time of initial constitution under rule 6 shall be as obtaining on the date of the commencement of these rules: Provided that if the seniority of any such member had not been specifically determined on the said date, the same shall be as determined on the basis of the rules governing the fixation of seniority as were applicable to the members of the Service prior to the commencement of these rules.

(2) the seniority of persons recruited to the Service after the initial constitution shall be determined in accordance with the general instructions issued by the Government in the matter from time to time.

(3) In the cases not covered by sub-rules (1) and (2), seniority shall be determined by the Government in consultation with the Commission.

### **10. Probation :-**

(1) Every officer on appointment to the Service either by direct recruitment or by promotion in the grade of Assistant Director (Engineering) (Grade I)/ Assistant Executive Engineer/Junior Data Analyst/Assistant System Engineer or by direct recruitment to the grades in the scale of Rs. 3000-4500 and Rs. 3700-5000 shall be on probation for a period of two years : Provided that direct recruits to the duty post carrying the pay scale, the minimum of which is

Rs. 5,000 or above or the duty posts for which the age of entry is thirty-five years or above, shall be on probation for a period of one year : Provided further that the Controlling Authority may extend the period of probation in accordance with the instruction issued by the Government from time to time in this behalf: Provided also that any decision for extension of a probation period shall be taken ordinarily within eight weeks after the expiry of the previous probationary period and communicated in writing to the concerned officer together with the reasons for so doing within the said period.

(2) On the completion of the period of probation or any extension thereof, officers shall be considered for confirmation in terms of the extent orders of the Government.

(3) If, during the period of probation, or any extension thereof, as the case may be. Government is of the opinion that the officer is not fit for confirmation. Government may discharge or revert the officer to the post held by him prior to his appointment in the Service, as the case may be.

(4) During the period of probation or any extension thereof, candidates may be required by Government to undergo such courses of training and instructions and to pass examinations and tests (including examination in Hindi) as Government may deem fit, on such conditions as may be prescribed by the Government.

(5) As regards other matters relating to probation, the matters of the Service will be governed by the instructions issued by the Government in this regard from time to time.

### **11. Posting :-**

Officers appointed to the Service shall be liable to serve in any of the offices of or under the Authority in India or abroad.

### **12. Deputation :-**

(1) Notwithstanding anything contained in rule 12, officers appointed to the Service or duty posts borne on the cadre of the Service shall be liable to be sent on deputation or transfer to any other Government Department or to any other Central Service or to a Union Territory or on foreign service to a body whether incorporated or not, which is wholly or substantially owned or controlled by the Government, subject to the Government instructions/orders in force from time to time ordinarily for a period

not exceeding three years at a time, which may be extended, where considered necessary, upto a further period of two years : Provided that nothing in this sub-rule shall apply to such officers, as are appointed to the Service on deputation from any State Government or any Central or State Government Undertakings or any Semi-Government Department.

(2) The conditions of service of officers during the period they are on deputation, transfer or on foreign service from the Authority under these rules shall be governed by such orders as may be issued by the Government from time to time : Provided that the conditions of service applicable to such officers immediately before deputation, transfer or on foreign service, shall not be varied to their disadvantage during the period they are on deputation, transfer or on foreign service.

**13. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Government from time to time, in this regard.

**14. Liability to serve Defence Services or posts connected with Defence :-**

Every person appointed to the Service, if so required, be liable to serve in any Defence Service or post connected with the defence of India, for a period of not less than four years including the period spent on training, if any : Provided that such person:-

(a) shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment:

(b) shall not ordinarily be required to serve as aforesaid after attaining the age of forty years.

**15. Disqualifications :-**

No person.

(a) who has entered into, or contracted, a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into contracted a marriage with any person,

shall be eligible for appointment to the said posts : Provided that

the Central Government may, if satisfied that such marriage is permissible under the persons law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**16. Other conditions of Service :-**

The conditions of Service of members of the Service in respect of matters for which no provision is made in these rules, shall be the same as are applicable, from time to time, to officers of other Central Civil Services (Group A).

**17. Power to relax :-**

Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons.

**18. Interpretation :-**

If any question arises relating to the interpretation of these rules, it shall be decided by the Government.

**SCHEDULE 1**

**SCHEDULE I**

[See rules 2 (c), 4(1), 5(2) (3) and 7 (1)]			
Name, number and scale of pay of duty posts included in the various grade of the			
Central Power Engineering (Group A) Service.			
Sl. No.	Name of the duty posts	No. of duty posts	Scale of pay
1	2	3	4
1.	Chief Engineer/Member Secretary (Regional Electricity Boards)/Secretary, Central Electricity Board.	38	Rs. 5900-200-6700
2.	Director (Engineer) (Selection Grade)/Superintending Engineer (Selection Grade)/ System Engineer (Selection Grade).	66	Rs. 4500-150-5700.
3.	Director (Engineering) (Ordinary Grade)/Superintending Engineer (Ordinary Grade)/System Engineer (Ordinary Grade).	122 @ (This include 66 posts mentioned	Rs. 3700-125-4700-150-5000.

		against SI. No. 2).	
4.	Deputy Director (Engineering)/Executive Engineer/Assistant Secretary, Regional Electricity Boards/Secretary. North Eastern Regional Electricity Board/Pert Analyst/Senior Data Analyst/Deputy Director (Editor)/Deputy System Engineer.	279	Rs. 3000-100-3500-125-4500.
5.	Assistant Director (Engineering ) (Grade I)/Assistant Executive Engineer/Junior Data Analyst/Assistant System Engineer.	262	Rs. 2200-75-2800-EB-100-4000.

SCHEDULE 2

SCHEDULE II

\\ \\ [see rule 7(2)] Minimum educational qualifications and age limits for direct recruitment to duty posts in the grade of Assistant Director (Engineering) (Grade I) or Assistant Executive Engineer or Junior Data Analyst or Assistant System Engineer of the Central Power Engineering (Group A) Service, on the results of the competitive examination to be conducted by the Commission. (A) A candidate shall possess (1) A degree in engineering or equivalent from (i) a University incorporated by an Act of the Central or State Legislature in India; or (ii) an educational Institution established by an Act of Parliament or declared to be deemed University under Section 3 of the University Grants Commission Act, 1956 , or (2) Such other qualifications as have been recognised by the Government for the purpose of admission to the examination, or (3) A degree/diploma in Engineering from such foreign Universities/Colleges/ Institutions and under such condition as may be recognised by the Government for the purpose from time to time. Note :-1 In exceptional cases, the Commission may treat a candidate, not possessing any of the above qualification as educationally qualified provided that the Commission is satisfied that he has passed examinations conducted by other Institutions the standard of which in the opinion of the Commission, Justifies his admission to the examination. Note :-2 A candidate who is otherwise qualified by virtue of his having taken a Degree from a foreign University which is not recognised by Government, may also apply to the Commission and may be admitted to the examination at the discretion of the Commission. (B) A candidate shall have attained the age of twenty years but shall not have attained the age of twenty-eight years on the 1st day of August of the year in which the examination is held.

SCHEDULE 3

SCHEDULE III

[See rule 7(3)(4) and (6)]
Method of recruitment, field of promotion, the minimum qualifying service in
the next lower grade and, the field of selection for transfer on deputation (including short term contract) for appointment to duty posts included in

the  
Central Power Engineering (Group A) Service.

SI. No.	Name of duty post.	Method of recruitment.	Field of selection and minimum qualifying service for promotion.	Field of selection for transfer on deputation (including short term contract/transfer.
1	2	3	4	5
1.	Chief Engineer Member Secretary (Regional Electricity Board) Secretary, Central Electricity Board.	By promotion subject to Note 1 below	(i) Officers having eight years regular service in the grade of Director (Engineering) Ordinary Grade)/Superintending Engineer (Ordinary Grade) System Engineer (Ordinary Grade) including service, if any, in Selection Grade.  OR  Seventeen years' regular service in Group 'A' posts, out of which at least four years' regular service should be in the grade of Director (Engineering (Ordinary Grade) or equivalent (Engineering (Ordinary	Officers under the Central Government/ State Government/ Union territories Central or State Government Undertaking/ Semi - Government Departments working in the grade of Chief Engineer or equivalent in their parent cadre or having eight years' regular service in the grade of Director (Engineering) (Ordinary Grade)/ Superintending Engineer (Ordinary Grade)/System Engineer (Ordinary Grade) or equivalent including service if

			nary Grade) Superintending Engineer	any, in the non
			(Ordinary Grade)/	functional Selection
			/System Engineer	Grade or having
			(Ordinary Grade)	seventeen years' re
			including service, if	gular service in Gro
			any, in Selection	up 'A' posts, out of
			Grade.	
			(ii) field experience or	which at least four
			experience of inves	years' regular service
			tigations for three	should be in the grade
			years in any grade	of Director (Enginee
			of Central Power	ring) (Ordinary Gra-
			Engineering (Group	
			A) Service or equi	de)/Superintending
			valent :	Engineer) Ordinary
			Provided that for the	Grade)/System Engi
			members of the Ser	neer (Ordinary Gra
			vice appointed to the	
				de) or equivalent in
			Service prior to the	
			date of notification of	cluding service if
			these rules, the re-	any, in non-func
			quire-ment of Field	tional Selection Gra
			experience or expe	de. (Also see Note
			rience of investiga	11 below).
			tions shall be two	
			years in any grade of	
			Service or equivalent.	
2.	Director (En	By appoin	Officers in the grade of	
	gineering) (Se	tment on	Director (Ordinary	
	lection Gra-	the basis of	Grade)/Superinten-	

	de)/Superintending Engineer (Selection Grade)/ System Engineer (Ordinary Grade).	seniority based on suitability taking into account the overall performance, experience and other related matters.	ding Engineer (Or dinary Grade)/ System Engineer (Ordinary Grade) who have entered the fourteenth year of service on the First July of the year calculated from the year following the year of examination on the basis of which the officer was recruited to the Central Power Engineering (Group A) Service and promotes and direct recruits through Interview who are senior to the junior most officer who have become eligible.	
3.	Director (Engineering) (Or dinary Grade)/ Superintending Engineer (Ordinary Grade)/System Engineer Ordinary Grade).	By promotion subject to Note 1 below.	Officers in the grade of Deputy Director (Engineering)/Executive Engineer/Assistant Secretary, Regional Electricity Boards/Secretary, North Eastern Regional Electricity Board/Pert Analyst/ Deputy Director (Editor)/Deputy System Engineer with five years' regular service in the grade.	Officers under the Central Government/State Governments/Union Territories, Central or State Government Departments working in the grade of Director (Engineering) or Superintending Engineer or equivalent in their parent cadres or having five years' regular service in the grade of Deputy

				Director (Engineering) or Executive
				Engineer or equivalent.
				(Also see Note 11 below).
4.	Deputy Director (Engineering)/Executive Engineer/Assistant Secretary, Regional Electricity Boards Secretary, North Eastern Regional Electricity Board/PERT Analyst/Deputy Director (Editor)/Deputy System Engineer.	By promotion on the basis of seniority-cum-fitness, subject to Note 1 below.	Officers in the grade of Assistant Director (Engineering) (Grade D/Assistant Executive Engineer/Junior Data Analyst/Assistant System Engineer with four years' regular service in the grade. Provided that service in the grade of Assistant Director (Engineering) (Grade 11) or Assistant Engineer or equivalent to the extent of the half of each completed year subject to a maximum of two years shall be treated as service in the grade of Assistant Director (Engineering) (Grade D/Assistant Executive Engineer or equivalent for computing the prescribed length	Officers under the Central Government/State Government/Union Territories/Central or State Government Undertakings/Semi-Government Departments working in the grades of Deputy Director (Engineering)^ Executive Engineer or equivalent in their parent cadre or having four years' service in the grade of Assistant Executive Engineer or equivalent, where there is no grade corresponding to that of Assistant Executive Engineer of equivalent, eight years' service in the grade of Assistant Director (Engineering) (Grade II) of Assistant Engineer or equivalent. (Also see Note 11 below).

			of service in latter grade	
			in the case of officers	
			of Central Power Engineering (Group B) Service appointed to the Service by direct recruitment or by promotion for purpose of eligibility for promotion under this rule.	
5.	Assistant Director (Engineering) (Grade II)/	(i) Fifty per cent of vacancies by promotion.	Assistant Director (Engineering) (Grade II)/	
	Assistant Director (Engineering) (Grade D/Assistant Executive Engineer/Junior Data Analyst/System Engineer.	(ii) Fifty per cent of the vacancies by direct recruitment in accordance with sub rule (2) of rule 7.	Assistant Engineers in the Central Power Engineering (Group B) Service with three years' regular service in the grade.	

**SCHEDULE 4**  
**SCHEDULE IV**

[See rule 7(5)]			
Part A : Composition of Group 'A' Departmental Promotion Committee for considering cases of promotion and confirmation of Group 'A' posts included in the Central Power Engineering (Group A) Service.			
Sl. No.	Name of the duty post	Group 'A' Departmental Promotion Committee (for considering promotion).	Group 'A' Departmental Promotion Committee (for considering confirmation).
1	2	3	4
1.	Chief Engineer	(i) Chairman or	(i) Secretary or/and

	Member Secretary (Regional Electricity Boards)/ Secretary, Central Electricity Board.	Member, Union Public Service Commission Chairman. (ii) Secretary or/and Special Secretary/Additional Secretary, Ministry of Energy (Department of Power) in charge of the administration of the Central Power Engineering (Group A) Service.	Special Secretary/Additional Secretary, Ministry of Energy (Department of Power) in charge of the administration of the Central Power Engineering (Group A) Service. (ii) Chairman or Member, Central Electricity Authority.
			(iii) Chairman or/and Member, Central Electricity Authority. Member.
2.	Director (Engineering) (Ordinary Grade)/Superintending Engineer (Ordinary Grade)/System Engineer (Ordinary Grade).	(i) Chairman or Member, Union Public Service Commission. Chairman (ii) Chairman or Member, Central Electricity Authority. Member (iii) Joint Secretary, Ministry of Energy (Department of Power) in charge of administration of the Central Power Engineering (Group A) Service. (iv) Director, Ministry of Energy (Department of Power) dealing with administration of the Central Power Engineering (Group A) Service.	(i) Chairman or Member, Central Electricity Authority. (ii) Joint Secretary, Ministry of Energy (Department of Power) in charge of administration of the Central Power Engineering (Group A) Service. (iii) Director, Ministry of Energy (Department of Power) dealing with administration of the Central Power Engineering (Group A) Service.
3.	Deputy Director	(i) Chairman or Member,	(i) Chairman or Member,

	(Engineering)/Executive Engineer/	Central Electricity Authority.Chairman.	Central Electricity Authority.
	Assistant Secretary, Regional	(ii) Joint Secretary, Ministry of Energy Department of	(ii) Joint Secretary, Ministry of Energy (Department of
	Electricity Boards/Secretary, North	Power) in charge of administration of the Central	ment of Power) in charge of administration of the Central
	Eastern Regional Electricity Boards/	Power Engineering (Group A) Service.	Power Engineering (Group A) Service.
	Expert Analyst/Senior Data Analyst/	Member	
		(iii) Director or Deputy Secretary, Ministry of	(iii) Director or Deputy Secretary, Ministry of
	Deputy Director (Editor/Deputy System Engineer.	Energy (Department of Power) dealing with the	Energy (Department of Power) dealing with the
		administration of the Central Power Engineering (Group A) Service.	administration of the Central Power Engineering (Group A) Service.
		Member	Service.
4.	Assistant Director (Engineering)/(Grade I)/Asstt. Executive Engineer/Junior Data Analyst/Assistant System Engineer.	(i) Chairman or Member Union Public Service Commission Chairman	(i) Chairman or Member Central Electricity Authority.
		(ii) Chairman or Member Central Electricity Authority.Member	(ii) Joint Secretary, Ministry of Energy (Department of Power) in charge of administration of the
		(iii) Joint Secretary. Ministry of Energy (Department of Power) in charge of administration of the	Central Power Engineering (Group A) Service.
		nistration of the Central Power Engineering (Group A) Service.	(Hi) Director or Deputy Secretary Ministry of Energy (Department of Power) dealing with the
		Member.	
		(iv) Director or Deputy	administration of the



				or construc	
				tion or opera	
				tion or	
				mainte	
				nance of	
				trans	
				mission lines	
				and sub-sta	
				tions of 66	
				KV	
				and above.	
				OR	
				(c) Analysis	
				and	
				modelling	
				of power	
				plan	
				ning and ope	
				rational prob	
				lems and	
				deve	
				lopment of	
				computers	
				software for	
				the same or	
				planning of	
				programme	
				for	
				the offline	
				and	
				on line	
				compu	
				ter facility	
				for	
				integrated	
				po	
				wer systems	
				and control	
				and other fi	
				elds of	
				power	
				development	
	2. Deputy	Forty	do	do	Seven
	Director (Engi-	years			years,
	neering)/Exe-				experience
					in
					the

					relevant Fields.
Executive Engi					
neer/Assistant					
Secretary,					
Regional					
Electricity					
Boards/Secre					
tary, North					
Eastern Regio					
nal Electricity					
Board/Pert					
Analyst/Senior					
Data Analyst/					
Deputy Di					
rector (Editor)					
Deputy System					
Engineer.					
3. Director	Forty- five	do	do	Twelve years	
(Engineering	years.			experience in	
(Ordinary Gra-				the relevant	
de)/Superin-				Fields.	
tending Engi					
neer (Ordinary					
Grade)/System					
Engineer (Or					
dinary Grade).					
4. Chief Engi	Fifty years	do	do	Eighteen	
neer/Member				years experi	
Secretary (Re				ence in the	
gional Electri				relevant	
city Board)/				fields.	
Secretary, Cen					
tral Electricity					
Board.					